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PART-1 SECTION-1

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE**

PUBLIC NOTICE NO. 82/2009-14 DATED: 16th July 2010

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby makes the following amendments, in the Handbook of Procedures (vol.1) 2009-2014:-

1. It has been decided that 'Declaration of Intent' for claiming benefits under Chapter 3 of FTP shall be mandatory for all categories of shipping bills, including free shipping bills. In view of this, for exports made w.e.f 1st January 2011, the Paragraph 3.11.8 of HBP (vol.1) shall be replaced as under:

"For products/markets listed in Appendix 37A, 37C, 37D that are eligible for benefit under Chapter 3 of FTP, exporters shall declare their intention to claim benefit by stating in all categories of Shipping Bills as under:

'I/We, hereby, declare that I/We shall claim the benefits, as admissible, under Chapter 3 of FTP'.

This declaration shall also be required on export shipments under any of the Schemes of Chapter 4 or Chapter 5 or Chapter 6 of FTP as well as on Bills of Exports filed for Supply to SEZ. No claim under Chapter 3 shall be admissible without this declaration. However, Schemes names are not required to be mentioned in the declaration of intent.

Further, for products / markets notified during the year, the declaration of intent shall be necessary for exports under all categories of Shipping Bills only after a grace period of one month from the date of relevant Public Notice which notifies such product / market. For exports made prior to date of notification (i.e. the date of the relevant Public Notice which notified such product / market), such a declaration will not be required since export shipments have already taken place."

This issues in public interest.

Sd/-
(R.S.GUJRAL)
Director General of Foreign Trade

Ex-officio Special Secretary to Government of India
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